

judiciary; it is not proper. But, still, whatever information I have, I can share with the House without disrespect to the judiciary. I don't think there was any special transfer of this judge; there was general transfer during June and all these months; that was done. I think beyond that I cannot go into the judicial side which is not under my purview or of the Government; it is entirely the authority of the judiciary.

To my knowledge, there were several link chains in which some transfers had taken place. But we should not suspect any judge. It will be very unfair to cast any aspersion on any judge. (*Interruptions*) I think this is the action of the judiciary.

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12.12 hrs.

**'KHULA MANCH' PROGRAMME BY  
DOORDARSHAN**

[*English*]

MR. SPEAKER: Shri Dinesh Singh.

SHRI DINESH SINGH (Pratapgarh): Mr. Speaker, Sir, with your permission, I had raised an issue of the *Khula manch* in this House on Friday and I had expressed a fear that this *khula munch* programme is a programme which is censored and tailored according to the needs of the Government. On that day, an assurance was given in this House by the hon. Minister of Information and Broadcasting and Minister of Parliamentary Affairs. He said, Sir, I accept this. There would not be any censoring." This is a firm assurance given by the hon. Minister in this House. Now this *khula manch* programme was telecast on Sunday, and as we had feared, it was censored. A journalist, who was asked to participate in the debate in asking questions, had asked specifically the programme organisers whether he could ask three specific questions, and he was told that he could ask these three questions. Those questions were asked by him. A reply was given by the hon. Minister to those

questions. They were all left out from the telecast.

Now, one of the questions—I would like to mention here because the Government must have found it inconvenient was in relation to the Mandal Commission. The questioner asked: whether trains were being burnt; whether railways were being disrupted. What was the view of the Railway Minister in regard to this. The Railway Minister gave his view about it and said, I am sure everybody would agree with it. And he asked all the participants about it and all of them said, no; they did not agree with the Railway Minister. They did not agree with the Mandal Commission Report also. All this was eliminated. Similarly, questions were also asked from him regarding Kashmir because he was also Minister of Kashmir affairs. They were also eliminated. (*Interruptions*)

AN HON. MEMBER: The question of industrial policy also. (*Interruptions*)

[*Translation*]

MR. SPEAKER: Janardan ji please take your seat. Don't disturb. Dinesh ji please conclude now. (*Interruptions*)

[*English*]

SHRI DINESH SINGH: Mr. Speaker, Sir, I was only trying to point to point out that an impression is being given that questions rebated only to that particular Ministry will be allowed. Now if that was the situation, then the questiones which do not relate to that particular Ministry will not be allowed. If the questions are allowed, then they should be telecast. It is not a question of saving time also because the Doordarshan times very accurately how much there is for this programme and they stop at that. Therefore, there is no excuse for censoring this. Sir, I have requested you to admit a motion of privilege against the hon. Minister...

(*Interruptions*)

[*Translation*]

MR. SPEAKER: I have received your privilege motion. It is under consideration.

SHRI DINESH SINGH: It is an important matter. It should be considered.

[*English*]

MR. SPEAKER: Mr. Upendra, do you want to respond?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, I did assure our hon. Minister Shri Dinesh Singh... (*Interruptions*)

MR. SPEAKER: That is slip of the tongue.

SHRI P. UPENDRA: Sir, he is always a 'raja' for us... (*Interruptions*) I did assure him that there would not be any censoring. I did assure him that there would not be any censoring. I stand by that statement. But there is a difference between censoring and editing... (*Interruptions*) Sir, when this programme was started, certain parameters were discussed and decided that this will be a programme in which the Ministers will discuss about the functioning of their Minister's answer to the queries of the selected audience. Questions are invited. Some among the people who have sent the questions are selected. There is a limited number, 25 or 30. They are invited as a special audience there. They can put any questions as they like. Generally they are supposed to put questions which they have forwarded. But certain times it happens that questions which do not relate to that particular Ministry are also put. Though this programme is meant for half an hour, it is recorded, maybe, for fifty minutes or one hour. After that, all the portions relating to that particular Ministry are retained and other irrelevant things not concerned with that Ministry are edited out... (*Interruptions*) Be patient. I will answer all your questions. Therefore, in this case also every word relating to Railways was re-

tained, not a single word was removed, including all provocative statements. Even insulting remarks have been kept. I stand by that statement. No censoring has been done. The viewers and the questioners were reminded again that the questions should relate to that particular Ministry and all other things would be edited. That is the policy and that will continue to be followed. This is what I would like to state to the hon. Member. (*Interruptions*)

MR. SPEAKER: Mr. K.V. Thomas. Absent. Mr. Era Anbarasu.

(*Interruptions*)

SHRI P.R. KUMARAMANGALAM (Salem): He cannot get away with this answer. (*Interruptions*)

PROF. P.J. KURIEN (Mavelikara): On the same subject, please allow me.

MR. SPEAKER: What is your point, Mr. Kurien?

PROF. P.J. KURIEN: You allowed him, on the same subject but we want to raise some other matters.

MR. SPEAKER: I do not question the subject.

SHRI KAMAL NATH (Chhindwara): Please allow me. The Minister has adopted a novel method of censorship by saying that this is to censorship but this is editing. The very name of the programme is '*Khula Manch*'. And I am sure that the Minister understands what '*Khula Manch*' means. Trying to juggle with words saying that this is editing and that is Censorship shows just what the Government's attitude is towards free Doordarshan, and autonomy of Door-darshan which they have been taking about. The question is that now that they had to resort to editing not censorship—which he is trying to very conveniently pass off—in future also this programme is going to be edited so will the Government announce that "this is an edited programme"?

SHRI M.J. AKBAR (Kishanganj): On the same subject of "*khula munch*" I want to say something. (*Interruptions*)

MR. SPEAKER: We are not having a debate on the Minister's statement.

(*Interruptions*)

MR. SPEAKER: I am very clear. I am not allowing any discussion

(*Interruptions*)

MR. SPEAKER: No. I am not permitting. You please take your seat.

(*Interruptions*)

MR. SPEAKER: Mr. Malik will say something. I am not going to have a debate on the Minister's statement, Mr. Akbar.

(*Interruptions*)

MR. SPEAKER: You are repeating what have already stated.

The Minister wants to say something.

(*Interruptions*)

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): Sir, I want to raise a question of propriety. As you have stated that an hon. Member has given a notice for Privilege Motion in this regard and it is under your consideration. As per the book written by Kaul and Shakdher such matters cannot be given advance publicity in the Press. He has gone to Press whereas it is not permissible according to Kaul and Shakdher.

(*Interruptions*)

[*English*]

Sir, you have a right to reprimand him. He does not know anything. He has committed a breach of privilege. According to *Kaul and Shakdher* he cannot go to the Press.

MR. SPEAKER: Mr. Anbarasu Era.

(*Interruptions*)

MR. SPEAKER: Mr. Akbar, you are a knowledgeable member. You please take your seat. I have called Mr. Era Anbarasu. He has to raise a very important issue.

(*Interruptions*)

SHRI C.K. KUPPUSWAMY (Coimbatore): Sir, I want to...

MR. SPEAKER: I have not permitted you. You take your seat.

(*Interruptions*)

MR. SPEAKER: I am not permitting you.

(*Interruptions*)

MR. SPEAKER: What you say will not go on record. Please sit down.

(*Interruptions*)\*

MR. SPEAKER: Mr. Anbarasu Era has to raise an important issue today.

(*Interruptions*)

MR. SPEAKER: I have told you that there is a privilege motion. That you have not heard. Mr. Dinesh Singh has given a privilege motion. I have said that it is under my consideration.

(*Interruptions*)\*

MR. SPEAKER: You please take your seat. This is not the way. You go to your seat. There is a limit to everything. I am not permitting you. I have called Mr. Era.

*(Interruptions)*

MR. ANBARASU ERA (Madras Central): I share the sentiments expressed by Shri Kuppuswamy...

MR. SPEAKER: You are not permitted to raise that. Raise the issue about which you have informed me.

*(Interruptions)*

MR. SPEAKER: I have not permitted Mr. Kuppuswamy to raise the issue which he wanted to raise because he has not given anything in writing nor has he told me that he would raise such and such issue. Otherwise I would have permitted him.

*(Interruptions)*

MR. SPEAKER: I have called Mr. Era.

*(Interruptions)*

MR. SPEAKER: I do not know what you are saying. I have permitted Mr. Era.

*(Interruptions)*

MR. SPEAKER: Mr. Thomas, take your seat. I am on my legs. Please take your seat. I am permitting Mr. Era to raise the issue.

SHRI ANBARASU ERA: I am really very much shocked to bring to your notice the barbarous and heinous incident that has taken place in the Dadar Express train on 17th of this month. Three Kerala girl students were travelling in the Dadar Express from Madras to Tirupati. While they were travelling, 8 goondas got into the train, gang raped them and went out. When discussion on atrocities on women is under active progress here in the hon. House, such a heinous crime is committed in the train. Everyone of us should hang our head in shame for such

a heinous crime. Therefore, I urge upon the Railway Minister that there should be some provision in each and every railway compartment during such time of crisis of dangers and there should be some facility to communicate these to the nearest railway station or police station. Therefore, I urge upon the Railway Minister to react on this incident... *(Interruptions)* . I demand proper enquiry over this incident. *(Interruptions)*

SHRI A. CHARLES (Trivandrum): We demand an enquiry into this matter.

*[Translation]*

SHRI RAM LAL RAHI (Misrikh): Mr. Speaker, Sir, since the National Front Government has come to power at the Centre and Janata Dal and its allies have formed Governments in the States, complete ban has been imposed on recruitments in the State services. Till now, this ban has been imposed twice in Uttar Pradesh, first it was imposed in December and later on the ban was extended upto August, 31. It has caused discontent among educated unemployed and the agitation which is going on, over caste reservation, is the result of this discontent only. This Government on assumption of charge, had announced that it will provide work to the unemployed youths. Applications were invited for recruitment in the Police Department in Uttar Pradesh, but candidates not called for interview. Interviews were cancelled. Gram Sevaks and other workers at village level were asked to submit their applications but they were not called for interview. Hospitals have been opened in the rural areas but doctors and compounders are not there. There is a big organisation of Home Guards in our State and Thousands of persons were working there. The Government of Uttar Pradesh has started dispensing with the services of these Home Guards.

MR. SPEAKER: Please conclude. Please take your seat.

SHRI RAM LAL RAHI: Services of thousands of persons have been dispensed with.

I would like to urge the Home Minister through you that he may give instructions to the State Government to start the recruitment in the State services.

[*English*]

SHRI R. GUNDU RAO (Bangalore South): Sir, last Friday, I raised an issue regarding the acute shortage of diesel, petrol and kerosene oil in Bangalore City in particular and Karnataka in general. So far no action has been taken by the Central Government. I see people from Morning to evening, especially workers, slum dwellers, factory workers, students and drivers of two wheelers, three wheelers and four wheelers all are standing in queues for hours together to get two litres, three litres or four litres of petrol and diesel oil. This is the state of affairs in Karnataka and especially in Bangalore City people are suffering. So, I request the concerned Ministry through you that they must take immediate action and see that proper supply is restored in Bangalore City as also in Karnataka because this is a very urgent matter. Everyday I am getting letters and telegrams. I was in Bangalore last week. Thousands of people name and met me.

The Government is not at all taking any interest... (*Interruptions*)

[*Translation*]

What is the matter?

[*English*]

I am talking on a particular subject.

[*Translation*]

The Petroleum Minister should be pulled up. His Department is turning a blind eye to the position in Bangalore. It should be geared up. People are facing hardships. More talk will not serve any purpose.

[*English*]

So, I once again urge through you, Sir, that immediate steps be taken and adequate supply be restored in Bangalore city to remove the hardships of the people.

[*Translation*]

\*DR. K. KALIMUTHU (Sivakasi): Hon. Speaker, Sir, English serves as a shield to protect those who do not speak Hindi. English has, however, been altogether banned in four North Indian States. This Government has actively encouraged the banning of English in those States.

Therefore, this Government is not an Indian Government, It is only a Hindi Government. (*Interruptions*) Sir, a situation may come in which we will have to stand for separatism with a view to checking the imposition of Hindi. Hon. Prime Minister has written a letter in Hindi. Hon. member Shri Kuppusamy has displayed it in the House and tore it to pieces. I warn that we will, in future, be constrained to tear letters to pieces if these are received in Hindi. (*Interruptions*) We never accept Hindi, we never accept Hindi, We never accept Hindi.

[*English*]

MR. SPEAKER: Yes, Mr. Vijay Kumar Malhotra...

(*Interruptions*)

MR. SPEAKER: Please take your seats...

(*Interruptions*)

SHRI. R. MUTHIEAH (Periyakulam): What is the reaction of the Government? We want to know the reaction of the Government...

(*Interruptions*)

MR. SPEAKER: Please take your seats. I have called Mr. Vijay Kumar Malhotra.

[*Translation*]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): Mr. Speaker, Sir, I want to draw the attention of the House towards an important issue. Thousands of Hindus from the Sindh province of Pakistan are migrating to Rajasthan. It has become practically impossible for a Hindu or a person belonging to minority community to stay there because of the incidents of kidnapping, rape, murder and religion conversion. Thousands of people have already arrived in Rajasthan. Hundreds of families are reaching there daily.

Negotiations between India and Pakistan Government are going on. The Prime Minister should hold a dialogue with them and put pressure on them so that the Hindus who have come to Rajasthan are able to repatriate. Pakistan should be asked to take steps for the protection and rehabilitation of minorities. It should also be conveyed to them that the temples which have been demolished there, should be reconstructed. The Government should also make arrangement for the rehabilitation of these displaced persons in Rajasthan... (*Interruptions*) ... Efforts should be made to get back their properties which have been looted. Pakistan should be asked to take stringent action against those who are indulging in the activities of killing and demolishing temples there. The Government of India should put pressure on them... (*Interruptions*) ...

SHRI YUVRAJ (Katihar): Mr. Speaker, Sir, the persons belonging to Desia, Poliya, Rajvanshi, Chasour castes living in the Katihar, Purnia, Aariya and Kishanganj districts of Bihar have not been included in the list of scheduled tribes. At the time of framing the Constitution, these castes were not included in the list of scheduled tribes... (*Interruptions*) ...

MR. SPEAKER: A bill in this regard will soon be introduced.

SHRI YUVRAJ: The Congress Government had decided to maintain the status quo position but the new Government has decided to include these castes in the list of scheduled Tribes. I also want that these castes which are socially, economically and educationally backward, should also be included in the list of scheduled tribes... (*Interruptions*) ...

SHRI JAG PAL SINGH (Hardwar): Mr. Speaker, Sir, I have given a notice to you in the morning. This is a serious matter.

MR. SPEAKER: Please take your seat.

SHRI JAG PAL SINGH: Kindly listen to me. Just now, Malhotraji raised the question of demolishing the temples. It is equally bad, if any temple is destroyed in Pakistan or in India but... (*Interruptions*)

MR. SPEAKER: Do you agree with Prof Vijay Kumar Malhotra?

SHRI JAG PAL SINGH: But I would like to tell Shri Malhotra as well as to you that on 9.8.1990 the activists of Vishwa Hindu Parishad, the Bajarang Dal and R.S.S totally demolished an 18x 23 size mosque at Hardwar. I have the photographs of the said mosque before and after demolition. Sir, since 9.8.1990. I have been resisting myself from raising this problem in the House lest it should create provocation in the House. On 15th August I took out a procession of both the Hindus and Muslims in my Parliamentary Constituency so as to avoid communal tension. (*Interruptions*)

But the question is that the issue relating to Babri-Masjid...

MR. SPEAKER: Please take your seat.

SHRI JAG PAL SINGH: Please listen to me. The Babri Masjid issue...

MR. SPEAKER: Please conclude quickly.

SHRI JAG PAL SINGH: This problem is

a creation of the Central Government. After my procession for creating communal harmony was taken out, the activists of R.S.S., Vishwa Hindu Parishad, Bajrang Dal took out a torch light procession raising communal slogans. Such a situation is being created there. Mr. Speaker, Sir, as long as those railway employees and the S.H.O. who were hand in glove with the R.S.S. activists, are not suspended, this House will continue to raise the issue of that mosque. I would like to make a demand to the hon. Minister of Parliamentary Affairs to call the hon. Minister of Railways and have a statement made by him over this serious matter. Otherwise I as well as my party would continue to raise this matter in the House till such time that mosque is reconstructed and action is taken against those officers.

12.45 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Deputy Speaker, Sir, September 5 is observed as the Teachers Day in the country. The Chattopadhyay Commission had been constituted to go into the problems of teachers. The Fourth Pay Commission Report was implemented w.e.f. 1.1. 1986. During the term of the Fourth Pay Commission the teachers of the country were told that the Chattopadhyay Commission which has been constituted to go into their pay structure, would look into their case. Two years have since elapsed the Chattopadhyay Commission Report was submitted, but the recommendations of the said commission have not yet been implemented. I would like to urge the Government to fulfill the commitments it had made to the teachers to fulfill the commitments it had made to the teachers of the country and implement the recommendations of the Commission on the eve of Teachers' Day which would be celebrated in the country on September 5. It is my request to you.

[*English*]

SHRI AJIT PANJA (Calcutta North East):

Mr. Deputy Speaker, Sir, 1,800 doctors have appeared in All India MD/MS entrance examinations on 22nd March, 1990. They are all waiting for one Government order for allotment of seats in the hospitals' teaching institutions where they will be studying. In spite of repeated demands by these students, of whom over 300 are from West Bengal, nothing has been done till now. The examination was held on 22nd March, 1990 and the allotment of seats was to be decided by the 7th of April, 1990. It was extended till 10th May, 1990. Till now, not a single student has been given seat in any of the hospitals or teaching institutions. D.G. Health Service and Union Health Ministry must take steps at once. (*Interruptions*)

The Director-General of Health Services and the Union Minister of State for Health have been repeatedly telling over telegram that they would release the seats. They will be delayed for six months in all their examinations.

MR. DEPUTY SPEAKER: Shri Hukumdeo Narayan Yadav.

(*Interruptions*)

[*Translation*]

SHRI HUKUMDEO NARAYAN YADAV (Sitamarhi): Mr. Deputy Speaker, Sir, I would like to draw the attention of the august House to a very important matter. A case of excise duty involving Rs. 10,000 crores to Rs. 20,000 crores was filed in the Bombay High Court. Out of the 3 Judges dealing with this case, two Judges gave the verdict that this money should be refunded to the business men, while the third Judge, Shri Kaushal Patil who was a sympathiser of the poor, resigned from the post with the remarks that the courts of this country do not do justice to the poor. After the case was heard by the division bench it was transferred to the full bench. The full bench gave the verdict that this money should not be refunded to the business men because tax amounting to Rs. 10,000 crore has been recovered from the consumers and this money should not be

refunded. If the Government is not willing to keep this money in its fund, the money should be deposited by constituting a consumer's welfare fund. Despite the High Court Verdict a notification was issued by the Ministry of Finance with the stipulation that the money be refunded to business men. While the High Court gave its verdict that it was a case of more than Rs. 10,000 crore and excise duty had been collected and the money belongs to the consumers... (*Interruptions*) Rs. 10,000 crore are being refunded to the businessmen. It is injustice... (*Interruptions*) I would like to know the circumstances under which a notification was issued that the amount of Rs. 10,000 crore should be refunded. Had the loans of the farmers been waived... (*Interruptions*) Mr. Deputy Speaker, Sir, it is a case involving Rs. 10,000 crore to Rs. 20,000 crore. When excise duty has been collected, why the money is being refunded to the businessmen. The Ministry of Finance is involved in this bungling. In this case involving Rs. 10,000 crore the High officers and officials of the Ministry of Finance are...

MR. DEPUTY SPEAKER: Whatever the hon. Member is saying will not form part of the record.

[*English*]

SHRI S. KRISHNA KUMAR (Quilon): Mr. Deputy Speaker, Sir, A-320 aircrafts remain grounded from the 19th February this year and it is clear that they remain grounded purely out of political considerations. The governments ambivalence is getting curiouser and curiouser. The nation had already lost Rs. 200 crores. They announced that the resumed flights of the A-320 aircrafts will start on 16th July, 1990. Apparently, on the instructions of the PMO, overruling the Civil Aviation Ministry, the attempt to resume the flights has been stopped. Now the Prime Minister's Office is engaged in an exercise to prove or trying to prove that these aircrafts that have been certified by all the international safety agencies in the world, are technically unsound.

MR. DEPUTY-SPEAKER: This does not

come here.

SHRI S. KRISHNA KUMAR: This is politically motivated. We would like to know from the Minister of Civil Aviation, what is the latest position with respect to Air-bus-320 and what is the further loss to the Government? (*Interruptions*)

MR. DEPUTY-SPEAKER: Papers to be laid.

SHRI R. MUTHIAH (Periyakulam): We condemn the attitude of the Government. (*Interruptions*) We are walking out in protest.

12.51 hrs.

(*Shri R. Muthiah and some other hon Members then left the House*)

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#### PAPERS LAID ON THE TABLE

##### Notification under the Environment (Protection) Act, 1986

[*English*]

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): I beg to lay on the Table a copy of the Notification No. S.O. 375 (E) (Hindi and English versions) published in Gazette of India dated the 10th May, 1990 making certain amendments to Notification No. S.O. 728 (E) dated the 21st May, 1987 issued under sections 12 and 13 of the Environment (Protection) Act, 1986. [Placed in Library see No LT-1234/90].

**Notifications under All India Services Act, 1951, and Former Secretary of State Service Officers (conditions of service) Act, 1972 and Annual Report & statement re: review on the working of the Indian Institute of Geomagnetism, Bombay**

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G.K. MENON): I beg to lay on the Table—